

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.398/2002 IN
O.A.NO.1390/2002

Tuesday, this the 22nd day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

Ram Babu Kaushik
s/o Late Shri S.L.Kaushik
r/o B-53, Viswas Park
Uttam Nagar
New Delhi

..Applicant

(By Advocate: Shri H.C.Sharma)

Versus

Shri Shyamal Ghosh
Secretary to the Govt.of India
Dept. of Telecommunication
Sanchar Bhawan, New Delhi

..Respondents

(By Advocate: Shri Vikas Chopra for Shri V.K.Rao)

O R D E R (ORAL)

Justice V S Aggarwal:

Learned proxy counsel for respondent states that in terms of the directions of this Tribunal dated 27.5.2002, the representation has been disposed of and a copy of the order has been supplied to the learned counsel for the applicant.

2. In face of the above-said statement, the petition is not pressed. Thus rule is discharged.


(M P Singh)
Member (A)

/sunil/


(V S Aggarwal)
Chairman